GOVERNMENT OF INDIA MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY LOK SABHA UNSTARRED QUESTION No. 2837 TO BE ANSWERED ON 20.12.2023

DRAFT DIGITAL INDIA ACT

2837. SHRI ABHISHEK BANERJEE:

Will the Minister of Electronics and Information Technology be pleased to state:

(a) whether the draft Digital India Act has been done through the mandatory pre-legislative consultation policy; and

(b) if so, the details of the stakeholders consulted and if not, the reasons therefor?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAJEEV CHANDRASEKHAR)

(a) and (b): The policies of the Government are aimed at ensuring that the Internet in India is Open, Safe & Trusted and Accountable to all users.

The number of Internet users in India are 85 crores today making India one of the largest connected democracy on the global Internet. The Government is fully committed to exploit the good of the technologies but is cognizant of the harms, risks and the growing rate of criminalities. However, the Government intends to ensure the Internet in general and information on it is safe& trusted and takes suitable steps on an ongoing basis to tackle the bad actors.

To help achieve the aim at ensuring an Open, Safe and Trusted and Accountable Internet for all users, the Ministry of Electronics and Information Technology engages with and receives inputs from the public and stakeholders, including in respect of changes required to existing legislation and the need to introduce fresh legislation. Such engagement includes all aspects of law. Once the legislative proposal is formulated, in accordance with the Government's policy on pre-legislative consultation, proposed legislation is published in the public domain and feedback/comments invited from the public before submitting a legislative proposal to the Cabinet. Thereafter, in accordance with the procedure detailed in the Manual of Parliamentary Procedures as published by the Ministry of Parliamentary Affairs, the Ministry of Law and Justice is consulted on the same and, after approval of the Cabinet, notice of the motion for introduction of a Bill is given to the Secretariat of relevant House of Parliament.

The said procedure for introduction of a Bill in Parliament and pre-legislative consultation policy for public feedback/comments is observed in respect of all legislative proposals of the Government. A round of pre-consultation for a future legislation has been conducted by MeitY. However, no draft has yet been published of the Digital India Bill for public feedback/comments.
